

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 1015 OF 2008

In the matter of Pctition under Section 433
and 434 of the Companies Act, 1956

AND

In the matter of winding up of Messrs
Crown Maritime Company (I) Ltd.

AND

In the matter of Messrs Crown Maritime
Company (I) Ltd., a Company
incorporated under the provisions of the
Companies Act, 1956 and having its
Registered Office at B-3202, 32nd Floor,
Gokul Concarde, Thakur Village Scheme,
Kandivali (East), Mumbai 400 101.

... Company

Harendra Singh Bisht, resident of)
C-202, Chawla Plaza, Sector-11,)
C.B.D. Belapur, Navi Mumbai – 400)
614 presently at Mumbai) .. Petitioner

Notice is hereby given that a Petition for Winding up
of the abovenamed Company, by the Hon'ble High Court at
Bombay, was on the 3rd day of December, 2008 presented to the
said Court by the Petitioner, abovenamed creditors of the
Company and the said Petition stands admitted in pursuance of
the Court Order dated 3rd April, 2009 and the said Petition is now

directed to be heard before the Court on 10th day of September, 2009 at 11.00 a.m. or soon thereafter.

ANY CREDITOR, CONTRIBUTORY OR PERSON desirous of supporting or opposing the making of an order on the said petition, should sent to the ~~Petitioner~~'s Advocate at his office address mentioned hereunder, a Notice of his intention signed by him or his Advocate with his name and address, so as to reach the Petitioner's Advocate not later than 5 days before the date fixed for hearing of the Petition, and appear at the hearing for the purpose in person or by his Advocate.

A copy of the petition will be furnished by the Petitioner's Advocate to any creditor or contributory on payment of the prescribed charges for the same.

Any affidavit intended to be used in opposition to the Petition, should be filed in Court and a copy thereof served on the Petitioner's Advocate, not less than 5 days before the date fixed for the hearing.

Bombay, dated this day of 2009

Satendra Kumar,
Advocate for the Petitioner,
Room No. 56, 3rd Floor,
High Court Library,
Fort, Mumbai-400 032.